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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE)

.....  
New Delhi, the 27 January, 1987.

NOTIFICATION  
INCOME-TAX

No. 7(12) (F.No.203/281/86-ITA.II) : It is hereby notified for general information that the Institution/Association mentioned below and its programme given hereunder has been approved by the Secretary, Department of Environment, Government of India, New Delhi being the Prescribed Authority under Rule 6AAC of the Income-tax Rules, 1962 for the purpose of Section 35CCB of the Income-tax Act, 1961 :-

NAME OF THE INSTITUTION

"Vikram Sarabhai Centre for Development Interaction (VIKSAT),  
Thaltej Tekra, Ahmedabad".

P R O G R A M M E

"Afforestation of wastelands"

Both the approvals accorded by the Prescribed Authority namely (i) to the Institution under sub-section (2); and (ii) to the programme under sub-section (1) of Section 35CCB are valid for a period of three years commencing from 1st December, 1986, subject to the following conditions :-

- i) The Vikram Sarabhai Centre for Development Interaction, Ahmedabad shall maintain a separate account of the donations received by it for conservation activities.
- ii) The Organisation shall furnish progress reports of the conservation programmes to the Prescribed Authority for every financial year by the 30th June each year.
- iii) The Organisation shall submit to the Prescribed Authority by the 30th June each year a copy of the audited annual accounts showing total income and liabilities and a copy of each of these documents sent to the concerned Commissioner of Income-tax.
- iv) The approval is subject to the continued satisfaction of the Prescribed Authority and may be withdrawn with retrospective effect, if considered necessary.

  
( Y.K. Batra )

Under Secretary to the Government of India